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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD.

O.A.NO. 148/95

DATE OF JUDGMENT: 7.4.95

BETWEEN:

M.Sesha Reddy

APPLICANT
~~RESPONDENT~~

AND

1. The Union of India represented by
its Secretary to Govt. of India,
Ministry of Finance,
Dept. of Economic Affairs (LEA),
Central Secretariat,
North Block,
New Delhi.

2. The National Savings Commissioner,
12, Seminary Hills,
Nagpur-440006.

3. The Regional Director,
National Savings,
Govt. of India,
Kendriya Sadan,
Sultan Bazar,
Hyderabad-500195.

4. Shri Mir Azamath Ali, Regional Director,
National Savings, Hyderabad-195.

RESPONDENTS

COUNSEL FOR THE APPLICANT: SHRI V.VENKATESWARA-RAO

COUNSEL FOR THE RESPONDENTS: SHRI N.R.DEVARAJ
Sr./ASST. CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

CONTD....

To

1. Union of India, Ministry of Finance,
Dept. of Economic Affairs (DEA) Central Secretariat,
North Block, New Delhi.
2. The National Savings Commissioner,
12, Seminary Hills, Nagpur-6.
3. The Regional Director, National Savings,
Govt. of India, Kendriya Sadan,
Sultan Bazar, Hyderabad-195.
4. One copy to Mr. V. Venkateswar Rao, Advocate, CAT. Hyd.
5. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

Ude

O.A.NO.148/95.

JUDGMENT

Dt: 7.4.95

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri V.Venkateswara Rao, learned counsel for the applicant and Shri N.R.Devarajam, learned standing counsel for the respondents.

2. Transfer of the applicant as per order No. 19539/542/TRFR/6-2/94-K.II, dt.17.11.1994 of the 2nd respondent and No.35844-43/Est./TRFR/DSOS/94-A-1, dated 21.11.1994 of the of the 3rd respondent is assailed. The learned counsel for the applicant submitted that the applicant has instructed him to withdraw this OA and accordingly the letter dated 6.4.1995 was filed.

3. Shri V.Venkateswara Rao is present today and submitted that this OA is not pressed as per the instructions of the applicant.

4. Accordingly this OA is dismissed. No costs.

(R.RANGARAJAN)
MEMBER (ADMN.)

(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 7th April, 1995.
Open court dictation.

Deputy Registrar (S) CC

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE- CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN; M (ADMN)

DATED - 7-6-1995.

ORDER/JUDGMENT:

M. A. / R. A. / C. A. No.

O. A. No.

in

T. A. No.

148/95
(W. P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No. order as to costs.

